POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

MRUGESH TRADING LIMITED Registered Office: Warden House, 340 J.J. Road, Byculla, Mumbai- 400008, Maharashtra, India.

Tel: +91-022-23027900 | Fax: +91-022-23077231

Email: cosec@mrugeshtrading.com | Website: www.mrugeshtrading.com

Open offer ("offer") for acquisition of up to 1,10,250 (One Lakh Ten Thousand Two Hundred and Fifty) fully paid-up equity shares of face value of ₹ 10 /- (Rupees Ten Only) each ("Equity Shares") representing 45.00% (Forty Five percent) of the total issued, outstanding and fully paid up equity share capital carrying voting rights of Mrugesh Trading Limited ("MRUTR" or "the Target Company" or "TC") at a price of ₹ 12/- (Rupees Twelve Only) per Equity Shares (the "Offer Price") plus interest @ 10% p.a. for delay in payment beyond schedule payment i.e. ₹ 0.18/- (Rupee Eighteen Paise only) per Equity share payable in cash, from the Public Shareholders of the Target Company by M/s Rajdarbar Capital Private Limited (formerly known as V K Fiscal Services Private Limited) (hereinafter referred to as "Acquirer"), pursuant to and in accordance with Regulation 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendment thereto ("SEBI (SAST) Regulations").

This Post Offer Advertisement ("Post-Offer Advertisement") is being issued by Fedex Securities Private Limited (Formerly Known as Fedex Securities Limited), the manager to the offer ("Manager to the offer"), on behalf of Acquirer, in compliance with Regulation 18(12) of the SEBI (SAST) Regulations with respect of the Offer.

This Post Offer Advertisement is to be read in continuation of, and in conjunction with: (a) the Public Announcement (the "PA") dated September 12, 2019, (b) the Detailed Public Statement (the "DPS") which was published on September 19, 2019 in Financial Express (English, all editions), Jansatta (Hindi, all editions), and Mumbai Mitra (Marathi, regional edition), (c) the Letter of Offer (the "LOF") along with Form of Acceptance-cum- Acknowledgement dated August 04, 2020; (d) the Dispatch Advertisement (the "Dispatch Advertisement") which was published on August 05, 2020 in Financial Express (English, all editions), Jansatta (Hindi, all editions) and Mumbai Mitra (Marathi, regional edition), (e) the Offer Opening Public Announcement & Corrigendum to the Detailed Public Statement (the "Offer Opening Public Announcement and Corrigendum") which was published on August 10, 2020 in Financial Express (English, all editions), Jansatta (Hindi, all editions), and Mumbai Mitra (Marathi, regional edition).

Capitalised terms used but not defined in this Post Offer Advertisement shall have same meaning assigned to such terms

V K Fiscal Services Private Limited)

Link Intime India Private Limited

Fedex Securities Private Limited (formerly known as Fedex Securities Limited)

The shareholders of the Target Company are requested to kindly note the following information relating to the Offer:

1. Name of the Target Company 2. Name of the Acquirer

- Mrugesh Trading Limited Rajdarbar Capital Private Limited (formerly known as
- 3. Name of Manager to the Offer 4. Name of the Registrar to the Offer
- Offer Details
- (a) Date of Opening of the offer (b) Date of Closure of the offer
- 6. Date of Payment of Consideration Details of Acquisitions:
- Tuesday, August 11, 2020 Monday, August 24, 2020 Monday, September 07, 2020 Proposed in the Offer

No.	Particulars	Document Document		Actuals	
7.1	Offer Price(1)	₹ 12.18 Per Equity Share		₹ 12.18 Per Equity Share	
7.2	Aggregate number of shares tendered	1,10	,250(2)	1,10,150	
7.3	Aggregate number of shares accepted	1,10	1,10,250(2)		0,150
7.4	Size of the Offer (Number of Shares multiplied by offer price per share)	₹ 13,42,845		₹ 13,41,627	
7.5	Shareholding of Acquirer before Share Purchase Agreement ("SPA") and Public Announcement (No. & %)	Nil		Nil	
7.6	Shares Acquired by way of Share Purchase Agreement (*SPA") Number of Fully Diluted Equity Share Capital	72,050 ⁽²⁾ 29.41%		72,050 ^[3] 29.41%	
7.7	Shares Acquired by way of Open Offer Number Sof Fully Diluted Equity Share Capital	1,10,250 [©] 45.00% [©]		1,10,150 44.96%	
7.8	Shares Acquired after Detailed Public Statement (other than pursuant to the Offer, as set out in paragraph 7.7 above) Number of Shares acquired Price of the Shares acquired of the Shares acquired	NIL Not Applicable NIL		NIL Not Applicable NIL	
7.9	Post Offer shareholding of Acquirer Number Sof Fully Diluted Equity Share Capital	1,82,300 74.41% ⁽⁴⁾		1,82,200 ⁽³⁾ 74.37%	
7.10	The transfer of the transfer of the contract o	Pre-Offer	Post-Offer	Pre-Offer	Post-Offe
	Number % of Fully Diluted Equity	1,72,950 70.59%	62,700 25.59%	1,72,950 70.59%	62,800 25.63%

Post receipt of SEBI comments via email dated May 29, 2020, Acquirer had requested SEBI for 45 days extension to comply with SEBI (SAST) Regulations considering the pandemic COVID-19 situation and had confirmed to pay an interest on delay payment to the public shareholders whose shares are validly tendered and accepted in the Open Offer, SEBI vide email dated July 10, 2020 approved the extension of 45 days and ordered to pay interest at 10% p.a. Therefore, the Offer Price of ₹ 12.18/- per Equity Share is including ₹ 0.18/- per equity share for the delayed period.

Assuming full acceptance of the Offer.

As on the date of this Post Offer Advertisement, the Acquirer has not completed the underlying transaction. Assuming full acceptance of offer of 1,10,250 (One Lakhs Ten Thousand Two Hundred & Fifty) Equity Shares & through

SPA 72,050 (Seventy-Two Thousand & Fifty) Equity shares aggregating upto 74.41% of the total issued, outstanding and fully paid equity share capital carrying voting rights of the target company. The Acquirer and their Directors accept full responsibility for the information contained in this Post Offer Advertisement

and also for the obligations under SEBI (SAST) Regulations.

 A copy of this Post Offer Advertisement is expected to be available on the respective website of SEBI (www.sebi.gov.in). BSE Limited (www.bseindia.com), the Target Company (www.mrugeshtrading.com), Manager to Offer (www.fedsec.in)

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER		
FEDEX SECURITIES PRIVATE LIMITED (Formerly known as Fedex Securities Limited) 3rd Floor, B Wing, Jay Chambers, Nanda Patkar Road, Vile Parle (E), Mumbai - 400 057, Maharashtra, India. Tel No.: +91 8104985249 Fax No.: 022 2618 6966 E-mail: mb@fedsec.in Investor Grievance E-mail: mb@fedsec.in Website: www.fedsec.in SEBI Registration Number: INM000010163 Contact Person: Rinkesh Saraiya	LINK Intime C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India Tel No.: 022 4918 6200 Fax No: 022 4918 6195 E-mail: mrugeshtrading.offer@linkintime.co.il Investor Grievance Email: mrugeshtrading.offer@linkintime.co.in Website: www.linkintime.co.in SEBI Registration Number: INR000004058 Contact Person: Sumeet Deshpande		

7 Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year

Date: September 11, 2020

Place: Agra, Uttar Pradesh

On Behalf of the Rajdarbar Capital Private Limited (Acquirer)

Authorised Signatory

DUCON

DUCON INFRATECHNOLOGIES LIMITED CIN: L72900MH2009PLC191412 Ducon House, Plot No. A/4, Road No. 1, MIDC, Wagle

Industrial Estate, Thane (W)- 400604. Tel: 022 41122114 E-mail: investors@duconinfra.co.in, Website: www.duconinfra.co.in

NOTICE OF THE 11th ANNUAL GENERAL MEETING. **BOOK CLOSURE AND E VOTING**

- Notice is hereby given that the 11th Annual General Meeting ("the AGM) of Ducon Infratechnologies Limited ("the Company") is scheduled to be held on Wednesday, 30th September, 2020 at 10.00 A.M. through Video Conferencing (VC)/Other Audio Visual Means (OAVM) without physical presence of the Members in compliance with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and 20/2020 dated May 5, 2020 issued by Ministry of Corporate Affairs ('MCA Circulars') and applicable provisions of the Companies Act, 2013 (the 'Act') and the rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulation"), to transact the Ordinary and Special businesses as set out in the notice dated September 03, 2020 of AGM. Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act.
- In compliance with the aforesaid MCA Circulars and SEBI Circular dated May 12, 2020, electronic copies of the Annual Report for F.Y. 2019-2020 also containing Notice of the AGM has been dispatched by e-mail on Tuesday, September 08, 2020 to all the Members whose email addresses are registered with the Company/Depository Participant(s).
- Members who have not registered their email addresses may temporarily get themselves registered with Company's Registrar and Share Transfer Agent, Bigshare Services Pvt. Ltd. by clicking the link: info@bigshareonline.com for receiving the Annual Report for F.Y. 2019-2020 also containing Notice of the AGM.
- A person, who is not a Member as on the Cut-off date should treat this Notice for information purpose only.
 - In terms of provisions of Section 108 of the Companies Act, 2013 ('the Act'), read with Rule 20 of the Companies (Management and Administration) Rules, 2014 [including any statutory modification(s) or re-enactment thereof for the time being in force), as amended by the Companies (Management and Administration) Amendment Rules, 2015] and the Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and as per Secretarial Standards-2, Members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. Wednesday, 23rd **September, 2020**, may cast their vote electronically on the Resolutions as set out in the said Notice of the AGM with facility of remote e-voting through electronic services provided by National Securities Depository Limited (NSDL). All the members are informed that:
- All the Ordinary and Special Resolutions as set in the Notice dated September 03, 2020 may be transacted through electronic means by
- The date of completion of dispatch of Annual Report for F.Y. 2019-2020 also containing Notice of the AGM by electronic mode: Tuesday, September 08, 2020. The date and time of commencement of remote e-voting: Sunday,
- September 27, 2020 (9:00 A.M. IST) The date and time of end of remote e-voting: Tuesday, September 29,
- The cut-off date for determining the eligibility to vote by remote e-voting or at the AGM: Wednesday, September 23, 2020.
- Those persons who have acquired shares and have become the members of the Company after the dispatch of the Notice of AGM and holding of shares as of cut - off date i.e. 23rd September, 2020, may obtain login id and password by sending a request www.evoting@nsdl. co.in. However, if you are already registered with NSDL for remote evoting then you can use your existing user ID and password for casting
- The remote e-voting module shall be disabled by NSDL for voting after 5.00 pm IST on **September 29**, **2020**. Once the vote on resolution is cast by member, shall not be allowed to change it subsequently.
- The facility for voting through electronic voting system will also be made available at the AGM and Members attending the AGM, who have not cast their vote by remote e-voting and are otherwise not barred from doing so, will be able to vote through e-voting system during the AGM. The manner of remote e-voting at the AGM by Members holding shares
- in dematerialized mode, physical mode and for member who have not registered their email addresses is provided in the Notice of the AGM. Information and instruction including details of user id and password
- relating to e-voting have been sent to the members through e-mail. The same login credential should be used for attending the AGM through VC/OAVM. The voting rights of the members shall be in proportion to their shares of
- the paid up equity share capital of the Company as on September 23, 2019, being cut-off date. Member may note that the Notice of the AGM and Annual Report for F.Y.
- 2019-2020 are available on the Company's website at www.duconinfra.co.in, website of the Stock Exchange i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. In case of any queries/grievances, related to e-voting, members may contact the following person or may refer the Frequently Asked Questions (FAQs) – for members and e voting user manual for members available at the downloads section of www.evoting.nsdl.com.
- Contact details of the person responsible to address the grievances connected with e-voting: National Securities Depository Limited (NSDL), Mr. Amit Vishal, Assistant Manager, Trade World, A wing, 4th & 5th Floors, Kamala Mills Compound, Lower Parel, Mumbai-400013, Tel No.:+ 91 22 24994262, Email id: amitv@nsdl.co.in;evoting@nsdl.co.in
- xiv. Pursuant to Section 91 of the Act read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Registrar of members and share transfer books of the Company will remain closed from 24th September, 2020 to 30th September, 2020 (both days inclusive) for the purpose of ensuing Annual General

By order of the Board For Ducon Infratechnologies Limited

3,523.36

0.73

3,555.36

4.14

Place: Thane Date: 03/09/2020

Darshit Parikh Company Secretary

3,555.36

25,325.72

11.08

Wealth sets you free Nippon Life India Asset Management Limited (formerly known as Reliance Nippon Life Asset Management Limited)

A Nippon india Mutual Fund

(CIN - L65910MH1995PLC220793) Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013.

Tel No. +91 022 6808 7000 • Fax No. +91 022 6808 7097 • www.nipponindiamf.com NOTICE CUM ADDENDUM NO. 56

Notice is hereby given that Nippon India Mutual Fund ("NIMF")/ Nippon Life India Asset Management Limited ("NAM India") has decided to change the Benchmark of Nippon India Small Cap Fund ("the Scheme") (An open ended Equity Scheme predominantly investing in small cap stocks) with effect from September 12, 2020.

The details of the existing and Revised Benchmark are mentioned below:

Existing Benchmark	Revised Benchmark
S&P BSE SmallCap TRI	NIFTY Smallcap 250 TRI

Revised benchmark index will better reflect the fund strategy and the investment universe in which the fund operates and hence, would be an appropriate benchmark for the scheme.

This addendum forms an integral part of the Scheme Information Document/ Key Information Memorandum of the Scheme. All the other terms and conditions of the aforesaid documents read with the addenda issued from time to time will remain unchanged.

> For NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED (formerly known as Reliance Nippon Life Asset Management Limited)

> > (Asset Management Company for Nippon India Mutual Fund)

Mumbai

September 11, 2020

Authorised Signatory

MUTUAL

Make even idle money work! Invest in Mutual Funds

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

PARSVNATH DEVELOPERS LIMITED

Regd. & Corporate Office: Parsvnath Tower, Near Shahdara Metro Station, Shahdara, Delhi - 110 032 CIN: L45201DL1990PLC040945; Tel.: 011-43050100, 43010500; Fax: 011-43050473

E-mail: investors@parsvnath.com; website: www.parsvnath.com Extract of Standalone and Consolidated Unaudited Financial Results for the Quarter ended 30 June, 2020

		Standalone			Consolidated		
S.No.	. Particulars	Quarter ended		Year Ended	Quarter ended		Year Ended
		30.06.2020	30.06.2019	31.03.2020	30.06.2020	30.06.2019	31.03.2020
		Unaudited	Unaudited	Audited	Unaudited	Unaudited	Audited
1	Total income from operations	2,299.20	3,672.21	1,23,778.05	3,659.39	5,625.06	1,26,824.9
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	(5,159.86)	(7,171.69)	(11,712.50)	(9,697.89)	(10,674.48)	(37,515.0
3	Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary items)	(5,159.86)	(7,171.69)	(11,712.50)	(9,697.89)	(10,674.48)	(37,515.0
4	Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	(5,159.86)	(5,385.99)	(9,311.66)	(9,850.22)	(9,118.37)	(36,325.3
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(5,125.98)	(5,414.46)	(9,370.04)	(9,816.23)	(9,145.85)	(36,382.3
6	Equity Share Capital	21,759.06	21,759.06	21,759.06	21,759.06	21,759.06	21,759.0
7	Reserves (excluding revaluation reserve) as shown in the audited balance sheet of the previous year)			1,25,567.56			38,978.4
	Earnings Per Share (of Rs. 5/- each) for continuing and discontinued operations				- 7		
8	- Basic (in Rupees)	(1.19)	(1.24)	(2.14)	(2.26)	(2.10)	(7.9
	- Diluted (in Rupees)	(1.19)	(1.24)	(2.14)	(2.26)	(2.10)	(7.9

1 The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 11 September, 2020. The Statutory Auditors have also carried out a Limited Review of the unaudited results for the quarter ended 30 June, 2020.

The above is an extract of the detailed format of the standalone and consolidated Financial Results for the quarter ended 30 June, 2020, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone and consolidated Financial Results for the quarter ended 30 June, 2020 are available on the Stock Exchange websites (www.nseindia.com and www.bseindia.com) and Company's website (www.parsvnath.com).

Figures for the previous quarter / period have been regrouped, wherever necessary, for the purpose of comparison. The outbreak of Coronavirus (COVID-19) pandemic has caused significant disturbance and slowdown of economic activity. COVID-19

has adversely impacted the business operation of the company and due to lockdown, the construction activities were suspended during most part of the current quarter and the Company is expected to resume its normal operations in due course. The Company has considered the impact of the same in financial results of current quarter. The Company has assessed the economic impact of Covid-19 on its business by evaluating various scenarios on certain assumptions and current indicators of future economic conditions and on the basis of internal and external sources of information. Based on this, the Company has assessed recoverability and carrying value of its assets comprising inventory, receivables, investments, investment properties, intangible assets, right of use assets, advances, deferred tax assets and other financial and non-financial assets and believes that it will recover the carrying value of all its assets. The management will continue to closely monitor any material changes arising out of future economic conditions and impact on its business.

For and on behalf of the Board

Dated: 11 September, 2020

Pradeep Kumar Jain Chairman DIN: 00333486

PICICI PRLDENTIAL TO MUTUAL FUND _FTARAKKI KAREIN!

Place : Delhi

ICICI Prudential Asset Management Company Limited Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001. Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051. Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprumf.com, Email id: enquiry@icicipruamc.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Equity Savings Fund (the Scheme)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved declaration of the following dividend under the dividend option of the Scheme, subject to availability of distributable surplus on the record date i.e on September 17, 2020*:

Name of the Scheme/Plans	Dividend (₹ per unit) (Face value of ₹ 10/- each) ^{\$#}	NAV as on September 10, 2020 (₹ Per unit)			
ICICI Prudential Equity Savings Fund					
Monthly Dividend	0.05	10.93			
Direct Plan - Monthly Dividend	0.05	12.55			
N					

- \$ The dividend payout will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the dividend option of the Scheme.
- # Subject to deduction of applicable statutory levy.

New Delhi

* or the immediately following Business Day, if that day is a Non - Business Day.

Dividend will be paid to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the dividend option of the Scheme, at the close of business hours on the record date.

It should be noted that pursuant to payment of dividend, the NAV of the dividend option of the Scheme would fall to the extent of dividend payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Date: September 11, 2020

Place : Mumbai

Authorised Signatory

No. 006/09/2020

and mobile number to support paper-less communications. To increase awareness about Mutual Funds, we regularly conduct Investor Awareness

As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprumf.com

Programs across the country. To know more about it, please visit https://www.iciciprumf.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

LALBHAI GROUP

No.

ACVIND SMALTSPACES

6 Paid up Equity Share Capital (Face Value ₹ 10/- per share)

Comprehensive Income (after tax)

8 Earnings Per Share (of ₹ 10/- each)

ARVIND SMARTSPACES LIMITED [CIN - L45201GJ2008PLC055771] Regd. Office: 24, Government Servant's Society, Near Municipal Market, Off. C.G. Road, Navrangpura, Ahmedabad-380009. Contact: 079 6826 7000 Website: www.arvindsmartspaces.com Email: investor@arvindinfra.com EXTERACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2020

3,555.36

Basic : (₹)

(1.36)

[₹ in Lacs except per share data] Year Ended **Particulars Quarter Ended** 30.06.2020 31.03.2020 30.06.2019 31.03.2020 Unaudited Audited Unaudited **Audited** (Refer Note 2) 1,054.21 13,530.90 3,654.92 29,949.19 1 Total Income from Operations 2,200.56 496.98 6,538.99 2 Net Profit for the period (before Tax, Exceptional and/or Extraordinary items) (474.06) 3 Net Profit for the period before tax (after Exceptional and/or Extraordinary items) (474.06) 2,200.56 496.98 6,538.99 1,469.05 275.78 Net Profit for the period after tax (after Exceptional and/or Extraordinary items) (494.11) 5 Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other 1,473.19 277.58 (493.61)4,116.08

Diluted : (₹) (1.36)0.72 11.07 4.14 Notes: (1) These unaudited consolidated financial results of Arvind SmartSpaces Limited ("Holding Company") and its subsidiaries (together referred to as "Group") for quarter ended 30th June, 2020 have been reviewed by the Audit Committee and thereafter approved by the Board of Directors at their meeting held on 11th September, 2020. The consolidated financial results are prepared in accordance with the Indian Accounting Standard (Ind AS) as prescribed under Section 133 of the Companies Act, 2013.(2) The figures of the quarter ended 31st March, 2020 are the balancing figures between audited figures in respect of the full financial year ended 31st March, 2020 and the published year-to-date figures upto the quarter ended 31st December, 2019, which were subjected to limited review. (3) The Groups's business falls within single business segment of developing of commercial and residential units. Hence, disclosures under Ind AS 108- Operating Segments are not reported separately. (4) The COVID-19 pandemic has disrupted various business operations due to lockdown and other emergency measures imposed by the governments. The operations of the Group were impacted briefly, due to shutdown of sites and offices following nationwide lockdown, as appearing in the results for the quarter and to that extent, numbers are not comparable, with earlier periods. The Group continues with its operations in a phased manner in line with directives from the authorities. The Group has made detailed assessment of its liquidity positions and business operations and its possible effect on the carrying value of assets. The Group does not expect significant impact on its operations and recoverability of value of its assets based on current indicators of future economic conditions. However, the impact assessment of COVID-19 is a continuing process given the uncertainties associated with its nature and duration and accordingly the impact may be different from that estimated as at the date of approval of these financial results. The Group will continue to monitor any material changes to future economic condition and its impact, if any. (5) The standalone unaudited financial result for the quarter ended on 30th June, 2020 are summarized below: [₹ in Lacs

Sr. **Particulars Quarter Ended Year Ended** No. 30.06.2019 31.03.2020 31.03.2020 30.06.2020 **Unaudited Audited** Unaudited **Audited** 2488.84 803.79 10398.50 15133.84 Revenue Profit / (Loss) before tax (144.99)1645.62 498.83 2605.11 (150.01)983.61 452.36 1937.70 Profit / (Loss) after tax 0.50 4.14 1.80 2.00 Other comprehensive income (net of tax) 454.16 1939.70 **Total comprehensive income after tax** (149.51)987.75

The above is an extract of the detailed format of Quarterly and Yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly Financial Results are available on the Stock Exchange websites at www.bseindia.com and www.nseindia.com and on the company's website www.arvindsmartspaces.com.

Date: 11th September, 2020

Place: Ahmedabad

financialexp.epa





Kamal Singal

For. Arvind SmartSpaces Limited

Managing Director and CEO